

Foreign Banks

2683. SHRI RAMESHWAR PATIDAR :
SHRI RAVINDRA KUMAR PANDEY :

Will the Minister of FINANCE be pleased to state :

(a) the details of loss/profit of foreign banks working in the country during June 1997-98 and 1998-99;

(b) whether the foreign banks have been done more business than the Indian banks during June, 1998 to February 1999; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) The details of Profit and Loss of foreign banks during 1997-98 are given in the statement enclosed. The Balance Sheet for the year 1998-99 has not yet become due.

(b) and (c) The share of banking business handled by the foreign banks is not comparable with that handled by public sector banks, as public sector banks handled more than 80% of the business during 1997-98, the latest year for which figures are available.

Statement

Foreign banks net profit/loss 1997-98

(Rs. in crore)

Name of bank	Amount
1	2
Abudhabi Commercial Bank Ltd.	2.05
ABN Amro Bank N.V.	65.08
American Express Bank Ltd.	68.15
ANZ Grindlays Bank PLC	230.07
Arab Bangladesh Bank Ltd.	0.76
Bank International Indonesia	(-)9.06
Bank of America NT & SA	177
Bank of Bahrain & Kuwait BSC	(-)15.24
Bank of Ceylon	3.07
Bank of Nova Scotia	7.07
Bank of Tokyo Mitsubishi Ltd.	(-)336.42
Banque Nationale De Paris	18.14
Barclays Bank PLC	5.07

1	2
British Bank of Middle East	3.09
Chase Manhattan Bank	3.14
China Trust Commercial Bank	0.002
CHO Hung Bank	4.12
Citibank N.A.	119.22
Commercial Bank Korea Ltd.	0.69
Commerz Bank AG	(-)0.84
Credit Agricole Indozuez	(-)14.74
Credit Lyonnais	(-)5.51
Deutsche Bank AG	117.31
Development Bank Singapore	1.49
Dresdner Bank AG	4.44
Fujii Bank Ltd.	4.59
Hanil Bank	1.13
Hongkong Bank	72.74
ING Bank	10.75
Krung Thai Bank Pub. Co. Ltd.	2.3
Mashreq Bank PSC	(-)9.02
Oman International Bank SAOG	(-)3.25
Overseas Chinese Banking Corpn. Ltd.	0.38
Sanwa Bank Ltd.	3.7
Slam commercial Bank	6.13
Societe Generela	10.35
Sonali Bank	1.8
Satandard Chartered Bank	66.7
State Bank of Mauritius Bank	8.7
Sakura Bank Ltd.	1.57
Sumtiomo Bank Ltd.	2.01
The Totonto-dominion Bank	1.24
Total	629.972

Pending Claims with Insurance Company

2684. SHRI RAM TAHAL CHAUDHARY :
SHRI DAROGA PRASAD SAROJ :
SHRI MANIK RAO HODLYA GAVIT :
SHRIMATI RAMA DEVI :

Will the Minister of FINANCE be pleased to state :

(a) the total number of cases of claims/documents pending with each subsidiary of GIC, as on date, subsidiary-wise and state-wise;

(b) the number of cases pending for over three years and the reasons for delay in settlement of such cases;

(c) whether the Government propose to impose penalty on insurance companies where inordinate delay is taken in settlement of such cases; and

(d) if so, the details thereof and the steps taken for speedy disposal of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) GIC has reported that the total number of claims/documents pending as on December 31, 1998 in the four subsidiary companies are reported to be as under :

Company	No. pending as on 31.12.98 (Provisional)	
	Claims	Documents
National	1,63,296	2,06,920
New India	2,53,307	3,79,156
Oriental	2,47,257	2,16,248
United	2,83,735	5,78,544
Total	9,47,595	13,80,868

Above information on State-wise basis is not maintained by Companies.

(b) As on 31.12.1998 the total number of cases reported to have been pending for over three years is 1,55,190 of which approximately 90 % cases pertain to motor third party claims which are sub-judice. The other major reasons for the delay in the settlement of claims are- (i) complicated nature of claims where assessment takes long time; and (ii) liability of insurer and/or amount of compensation is/are disputed; and (iii) motor third party claims which are subject matter of litigation.

(c) and (d) As regards imposition of penalty on Insurance Companies, it may be mentioned that the contract of insurance does not provide for payment of interest in claim amount and also it is not in conformity with international practice and Insurance Act, 1938. Interest payment, however, are made only when awarded by competent Courts in respect of claims under litigation.

Paper Mills in UP

2685. SHRI SHAILENDRA KUMAR :
SHRI HARIKEWAL PRASAD :

Will the Minister of INDUSTRY be pleased to state.

(a) whether any proposal is under consideration of Government to establish paper mills in sugarcane dominated areas of eastern Uttar Pradesh and other parts of the State;

(b) if so, the effective steps taken in this direction so far; and

(c) if not, whether Government are contemplating to constitute any possibilities of paper industries in view of adequate availability of raw material in the State ?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) No Sir.

(b) Does not arise.

(c) Paper industry is delicensed. Entrepreneurs are required to file only an Industrial Entrepreneurs Memorandum (IEM) with Secretariat for Industrial Assistance in the Department of Industrial Policy and Promotion. 186 IEMs with an annual capacity of 3.66 lakh tonnes have been filled from 1991 to February 1999 for setting up paper mills in Uttar Pradesh.

Global Tenders by RINL for supply on Ferry Silicon

2686. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Rashtriya Ispat Nigam Ltd. (RINL) had invited global tenders in April, 1993 to get supply of 11500 tons of ferry silicon to fulfill its requirement during -1993-94;

(b) if so, whether the company failed to project its annual requirement and the sources for getting the supply thereof and order was given to indigenous suppliers in August, 1993 for purchase of only 600 tonnes;

(c) whether due to failure in the projecting for the annual requirement and the placing orders within the stipulated time, Rs.217.39 lacs were spent unnecessarily; and

(d) if so, the action taken against the officials found responsible for this unnecessarily expenditure ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS) : (a) to (d) RINL (VSP) had invited global tenders in April, 1993 for procurement of 11500 tonnes of Ferro Silicon for the year 1993-94. The bids were opened in June, 1993. Landed cost of imports was found to be substantially lower than the